



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No. 1751/2021
M.A. No. 2250/2021**

This the 1st day of September, 2021

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Sh. Kashi Ram Yadav
S/o Sh. Matadeen Yadav
R/o VPO Gothra
Tehsil Tijara Dist:
Alwar- 301405 (Rajasthan)

...Applicant

(By Advocate: Sh. R. K. Sonkiya)

VERSUS

1. The Commissioner
Kendriya Vidhyalaya Sangthan
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi- 110016
Through (Ms. Nidhi Pandey, IIS)

2. Th. Deputy Commissioner
Kendriya Vidhyalaya Sangthan
Regional Office
IIT Campus
Chennai- 600036 (Tamil Nadu)
Through
(Dr. Smt. M. Rajeshwari)

3. Principal
Kendriya Vidhyalaya Ooty
Ooty (Ootacammund Town)
Near HPF Post Office Udegamandalam
Tamilnadu- 643001
Through (Dr. T.A.V. Sharma)

...Respondents

(By Advocate: Sh. S. Rajappa)

ORDER (Oral)**Hon'ble Mr. R.N. Singh, Member (J):**

Once it has been pointed out to the learned counsel for the applicant that no Memo of Parties is there in the present OA, learned counsel for the applicant submits that though he has filed but he is not aware how the same has not been part of the OA. Accordingly, he seeks withdrawal of the OA with liberty to the applicant to file a fresh one in accordance with the law. Permission is granted.

Accordingly, the OA stands dismissed as withdrawn with liberty as aforesaid.

(R.N. Singh)
Member (J)**(A.K. Bishnoi)**
Member (A)